FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TORQUE AUTOMOTIVE PRIVATE LIMITED

1.	Name of corporate debtor	**Torque Automotive Private Limited**
2.	Date of incorporation of corporate debtor	23.04.2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	CIN: U40105GJ2007PTC050624
5.	Address of the registered office and principal office (if any) of corporate debtor	2nd Floor, Mrudul Tower, B/h Times of India, Ashram Road, Ahmedabad 380 009
6.	Insolvency commencement date in respect of corporate debtor	**24.02.2021** (Certified Copy of the Order was received by the IRP on 05.03.2021)
7.	Estimated date of closure of insolvency resolution process	**22.08.2021** (180 days from the date of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Parag Sheth Registration No. IBBI/IPA-002/IP-N00142/2017-18/10381
9.	Address and e-mail of the interim resolution professional, as registered with the Board	404, Sachet – II, Opp. GLS University, Maradia Plaza Lane, C.G. Road, Ahmedabad 380 006 **Email: pksheth@hotmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	404, Sachet – II, Opp. GLS University, Maradia Plaza Lane, C.G. Road, Ahmedabad 380 006 **Email: cirp.torque@gmail.com**
11.	Last date for submission of claims	19.03.2021 (14 days from the date of download of the order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant Forms web link https://ibbi.gov.in/home/downloads b) Not applicable

For the attention of the Creditors of **Torque Automotive Private Limited,** Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process of **Torque Automotive Private Limited** on 24.02.2021 (Certified Copy of the Order was received by the IRP on 05.03.2021)

The creditors of **Torque Automotive Private Limited** are hereby called upon to submit their claims with proof on or before 19.03.2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05.03.2021

Place: Ahmedabad

PARAG SHETH
(Interim Resolution Professional)
IBBI/IPA-002/IP-N00142/2017-18/10381

PARAG SHETH ★ IBBI / IPA-002 / IP - N00142 / 2017-18/10381 ★ INSOLVENCY PROFESSIONAL